

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER): (a) No Letter of Intent or Industrial Licence has been granted so far, for the setting up of new units for distillation or brewing of alcoholic drinks after the policy relaxation announced on the 4th April, 1988 and 14th February, 1989.

(b) The conditions governing Letter of Intent/Industrial Licence for Potable alcohol based on non-molasses raw materials and for beer have been announced by means of Press Notes by the Department of Industrial Development in April, 1988 and February, 1989.

(c) All units including those in the small scale sector require an Industrial Licence under the Industries (Development and Regulation) Act, 1951 for distillation or brewing of alcoholic drinks, and applications will have to be made to the Secretariat for Industrial Approvals in the prescribed form 'IL' together with the prescribed fee of Rs. 2500/-

Labour Flow to Gulf by Private Agencies

1386. SHRI KAPIL VERMA :
SMT. VEENA VERMA :
SMT. SURYAKANTA
JAYAWANTRAO PATIL:

Will the Minister of LABOUR be pleased to state:

(a) whether a study commissioned by the International Labour Organisation (ILO) has proposed for the setting up of a man power export corporation in the public sector and certain other policy intervention to check the exploitation to prospective migrants to the Gulf by private recruiting agents; if so, the Governments' reaction and the step contemplated;

(b) whether Government are aware of a large International Labour

Organisation exercise on the economic impact of labour from India and six other Asian countries to Gulf; and

(c) if so, Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKRISHAN MALAVIYA): (a) to (c) The information is being collected and will be laid on the Table of the House.

Ban on Allotment of accommodation to Officers and Staff having their own Pool Accommodation

1387. SHRI BEKAL UTSAHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have issued formal instructions imposing a ban on allotment of Government accommodation to officers and staff of officers such as Rajya Sabha Secretariat which do not have their own pool accommodation so far;

(b) if so, what are the reasons therefor;

(c) whether Government propose to issue revised instructions for continuing allotments/exchange of accommodation from General pool till such officers have their own effective pool arrangements; and

(d) if not, what are the objections thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) to (d) No Sir. However, in case of Rajya Sabha Secretariat since a separate pool has been created for Rajya Sabha Secretariat with